

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1118/98

Date of Decision: 22.1.1999

Shri Yashwant Dharmaji Gaikwad Petitioner/s

Shri S.P. Saxena. Advocate for the
Petitioner/s.

v/s.

Union of India and others Respondent/s

Shri R.R.Shetty for Advocate for the
Shri R.K. Shetty. Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PREScot ROAD, BOMBAY:1

Original Application No. 1118/98

Friday the 22nd day of January 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member(A)

Yashwant Dharmaji Gaikwad
Barrack Stores Officer
Office of Central Divisional
Stock (I), Khadki, Pune.

... Applicant.

By Advocate Shri S.P. Saxena.

V/s.

Union of India through
The Secretary,
Ministry of Defence,
DHQ PO, New Delhi.

Engineer-in-Chief
Army Head Quarters
Kashmir House,
New Delhi.

Chief Engineer
Southern Command,
Pune.

Chief Engineer
Pune Zone,
Pune.

Commander Works Engineer,
Khadki, Pune.

... Respondents

By Advocate Shri R.R.Shetty for Shri R.K. Shetty.

O R D E R (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

This is an application filed by the
applicant seeking for direction to the respondents
for expeditious disposal of the appeal dated 28.9.1998.

2. The applicant has been imposed minor penalty
by order of the Disciplinary Authority dated 15.12.1998
The applicant has challenged the order dated 12.9.1998
The applicant has preferred an appeal to the Appellate
Authority dated 28.9.1998. The applicant's grievance
is that the appeal has not been disposed of till now.



3. After hearing both sides, we feel that the Appellate Authority should be given three months time to dispose of the appeal.

4. In the result the O.A. is disposed of at the admission stage by directing the Appellate Authority namely Engineer-in-Chief, Army Head Quarters, Kashmir House, New Delhi to dispose of the appeal dated 28.9.1998 within a period of three months from the date of receipt of copy of this order. In the circumstances of the case there will be no order as to costs.

D.S. Bawej
(D.S. Bawej)
Member (A)

NS

R. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman